

ITEM NO.47

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No. 592/2022 passed by the High Court Of Judicature At Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 04-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Narayan Har Gupta, Adv.
Mr. Anantha Narayana M.G., AOR
Ms. Adithi Chaudhari, Adv.

For Respondent(s) Mr. Divyanshu Sahay, Adv.
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent No. 1-State seeks time to verify about the acquittal of the husband of the complainant as recorded in the order dated 10.11.2023 passed by this Court.

List the matter in next week of the December, 2023.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)